

**Minutes of the monthly meeting of the 'District Sub-Committee' of the judgeship of Koderma, held on 08.11.2017 for the month of September 2017 and October,2018.**

A meeting of the 'District Sub-Committee' of the judgeship of Koderma is held today on 08.11.2017 at 11:15 A.M in the chamber and under chairmanship of the Principal District and Sessions Judge, Koderma in presence and attendance of the following other members of the Committee:-

- (1) The Deputy Commissioner,  
Koderma.
- (2) The Superintendent of Police,  
Koderma.
- (3) The Chief Judicial Magistrate,  
Koderma.
- (4) The Registrar,  
Civil Court, Koderma.
- (5) The Government Pleader,  
Koderma.
- (6) The Public Prosecutor,  
Koderma.

Minutes of the last meeting of the Committee held on 12.09. 2017 and Court-wise statistical figure with regard to production and examination of the required witnesses was presented in the meeting. Figure regarding production of Accused and number of accused not appeared till 30<sup>th</sup> of September and 31<sup>st</sup> October was presented to the committee.

Disposal and pendency of cases more than 5 years old in the different courts of this Judgeship and selected for disposal under the 'Monthly Action plan ' for the month of September , 2017 and October 2017 was reviewed by the committee. Overall progress in the matter was found improving. Out of 312 summons issued by various Courts of this Judgeship, 78 witnesses could be produced and examined during the month of September, 2017. In such type of cases, out of total 1412 more than five years old criminal cases 160 cases are disposed of. Out of total 567 more than five years old civil cases only 56 cases are disposed of in the month of September 2017. This result was achieved in 15 working days.

In the month of October, 2017 Out of 70 summons issued by various Courts of this Judgeship, only 15 witnesses could be produced and examined. In such type of cases, out of total 1399 more than five years old criminal cases only 15 cases are disposed of. Out of total 565 more than five years old civil cases only 02 cases are disposed of in the month of October 2017. This fall in disposal was due to 2 working day in the month of October 2017 due to Vacation.

Superintendent of Police, Koderma is impressed upon to increase the ratio of production of witnesses in cases pending for more than 5 years old and cases which are selected by Government of Jharkhand for speedy trial. So that the given target can be achieved with in stipulated time.

Further he was impressed upon the production of accused in more than five years old cases as in all the courts 51 accused in month of September, 2017 and 15 accused , in the month of October 2017 were produced .

Chairperson directed Superintendent of Police, Koderma to expedite the implementation of processes and the nodal agency should be made more effective. He was also impressed upon regarding processes U/s 82 & 83 Cr.P.C. As total 266 processes U/s 82 & 83 Cr.P.C were issued by different courts of Civil Court, Koderma and total of 34 accused appeared in the court, in which Process U/s 82 & 83 Cr.P.C was issued in the month of September 2017. Similarly, 47 processes U/s 82 & 83 Cr.P.C were issued by different courts of Civil Court, Koderma and total of 12 accused appeared in the court, in which Process U/s 82 & 83 Cr.P.C was issued in the month of October 2017.

The Chairperson impressed upon the Superintendent of Police, Koderma to supervise and monitor the working of each police station in respect of processes issued against witnesses and accused person. He was further requested to equip the nodal agency with necessary computers and peripherals, so that they can work efficiently.

The Chairperson further impressed upon the Superintendent of police to direct all the officer officer-in-charge of police station under his control to implement the direction of nodal agency and to ask for weekly report from them about execution of summons /warrants and other processes received from the court time to time. The Ld. Public prosecutor, Koderma was also impressed upon to monitor Assistant Prosecution officers of the concerned court and they have to watch carefully the case record which are pending for more than five years old.

The Chairperson further, impressed upon the Superintendent of police regarding 27 speedy trial cases, which are running on daily basis. As these cases are targeted for disposal by January, 2018, S.P, Koderma was asked to apprehend the accused remaining for appearance in these cases for early disposal. The list of these 27 cases with P.S case no was sent to his office for needful.

The Chairperson also impressed upon the learned Public Prosecutor to be more sincere in the matter of disposal of such type of cases and every A.P.P should be directed to take their own steps in the cases daily fixed for hearing, to secure attendance of witnesses from concerned police station and submit a report to P.P. So that, the target set by Hon'ble Court's to decide 900 cases of More than 5 years old cases, can be disposed by 31.03.2018. The public Prosecutor assured the Chairperson that he will extend full possible cooperation in the matter of disposal of such cases.

Civil Judge (Senior Division) No-II, Koderma was impressed upon to expedite the L.A Cases which are more than five years old.

The Chairperson appraised the Government Pleader that since in view of the growing concern of the Hon'ble High Court in the matter of disposal of civil cases, all the Judicial officers of this Judgeship, in the monthly meeting of the Judicial officers, have been directed to increase the number of disposal of Civil cases pending in their respective courts, you are required to extend all possible cooperation in the matter of disposal of such Civil cases having the State Government as a party.

The meeting ended in cordial atmosphere after vote of thanks to all the officers for attending the meeting.

-Sd/-  
Principal District & Sessions Judge-cum-Chairman  
District Sub-Committee,  
Koderma.

Memo No. 1427-28 /dated, Koderma, the 14<sup>th</sup> day of November , 2017

Copy forwarded to:

1. The Registrar General, Hon'ble High Court of Jharkhand, Ranchi.
1. The Member Secretary, SCMS Committee, Hon'ble High Court of Jharkhand, Ranchi ,  
for information

-Sd/-  
Principal District & Sessions Judge-cum-Chairman  
District Sub-Committee,  
Koderma.

Memo No. 1429-35 /dated, Koderma, the 14th day of November , 2017

Copy forwarded to:

- (1) The Deputy Commissioner, Koderma.
- (2) The Superintendent of Police, Koderma.
- (3) The Chief Judicial Magistrate, Koderma.
- (4) The Registrar, Civil Court, Koderma.
- (5) The Government Pleader, Koderma.
- (6) The Public Prosecutor, Koderma. for information and needful

-Sd/-  
Registrar  
Civil Court, Koderma